

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Service Tax Appeal No.75750 of 2017

(Arising out of Order-in-Appeal No.280/ST-II/Kol./2016-17 dated 20.02.2017
passed by Commr. (Appeals) of Central Excise, Kol.II)

M/s Creative Products Pvt. Ltd.

Budge Budge Trank Road, Rampur, Gobindapur, Dist.-24 Parganas (South), W.B
Appellant

VERSUS

Commr. of S.Tax II, Kolkata

180, Rajdanga Main Road, Shantipally, Kolkata 700107

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO...75495/2020

DATE OF E-HEARING : 12.10.2020

DATE OF DECISION : 12.10.2020

Per P.K.Choudhary :

The appellant prays for withdrawal of their appeal under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer of the appellant is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)